

**CUSTOMS EXCISE & SERVICE TAX  
APPELLATE TRIBUNAL,**

West Block No.2, R.K.Puram, New Delhi

**COURT-I**

**Date of hearing: 04.08.2017**

**Application No. C/ROM/50433/2017**

**Appeal No. C/646/2011-CU[DB]**

M/s. Victor Components Systems (P) Ltd.      ...      Appellant

Vs.

C.C.E. New Delhi      ...      Respondent

Appearance:

Present Ms. Shreya Dahiya, Advocate for the appellant

Present Shri Govind Dixit, DR for the respondent

**Coram:      Hon'ble Mr. Justice (Dr.) Satish Chandra, President  
                 Hon'ble Mr. V. Padmanabhan, Technical Member**

**INTERIM ORDER No.68/2017**

Per Justice (Dr.) Satish Chandra:

Shri Ashok Jindal, Member (Judicial), who authored the Final order in the instant case is not in station as he is based at regional Bench at Chandigarh. The impugned order was passed by Bench consisting of Shri Ashok Jindal Member (Judicial) and Shri V. Padmanabhan, Member (Technical).

2.      So the matter needs to be listed before the Bench where Shri V. Padmanabhan, Member (Technical) is a member.

3.      List the matter on 07.08.2017.

[Dictated and Pronounced in the open court]

(V. Padmanabhan)  
Technical Member

(Justice Dr. Satish Chandra)  
President

Bhanu